

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI


C.S.A. No. 89/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES: M/s. Avakash Holdings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Rajesh Shah Ahmed Churawala	Advocate	

ORDER

C.S.A. No. 89-90/230-232/NCLT /MB/MAH/2017

At request of the Petitioner Counsel, C.S.A. 89 and 90 of 2017 are hereby  
dismissed as withdrawn.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial).

Sd/-

**V. NALLASENAPATHY**  
Member (Technical).